

[ Shri P. C. Sethi ]

sector means that we will allow the private sector to come into whatever public sector projects have been established, like Hindustan Steel. That is not the idea. The idea is that wherever the private sector is working and the finances are coming from the financial or public institutions, then it is the Government which would be handling such private sector projects. It would be a one-way traffic, not a two-way traffic. Therefore, the conclusions of Shri Dwivedy are not correct.

I would like to say that we are aware of the deficiencies of the public sector projects wherever they exist, and all possible efforts are being made to improve their lot, and we hope that as far as this year is concerned we will be able to present a much better picture to the country.

I do not want to take more of your time. I thank you very much and the House.

श्री शिवपूजन शास्त्री ( विक्रमगंज ) :  
उपाध्यक्ष महोदय, इस बरस.....

MR. DEPUTY-SPEAKER : He may continue on Monday.

SHRI KAMALNAYAN BAJAJ : A point was raised about Kashmir. Both the Prime Minister and the Home Minister are here. You had requested them to make a statement. Will they enlighten us to what has happened in Kashmir ?

SHRI JYOTIRMOY BASU (Diamond Harbour) : A statement should be made on the floor of the House. You would appreciate the anxiety of the hon. Members.

MR. DEPUTY-SPEAKER : That point was made and it was conveyed to them.

16.04 hrs.

COMMITTEE ON PRIVATE MEMBERS  
BILLS AND RESOLUTIONS  
FIFTY-EIGHTH REPORT

SHRI BALJIBHAI PARMAR (Dohad) :  
I beg to move :

"That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1970."

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1970."

*The motion was adopted.*

16.05 hrs.

BANKING LAWS (AMENDMENT)  
\*BILL

SHRI BHAGABAN DAS (Ausgram) : I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949.

SHRI SEZHIYAN (Kumbakonam) : The item is in the name of Shri Umanath.

MR. DEPUTY-SPEAKER : He has authorised Mr. Bhagaban Das.

The question is :

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934 and the Banking Regulation Act, 1949."

*The motion was adopted.*

SHRI BHAGABAN DAS : I introduce the Bill.

CONSTITUTION (AMENDMENT)\* BILL

(Insertion of new Article 165A)

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के

संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री शिब चन्द्र झा : मैं विधेयक को पेश करता हूँ।

### CONSTITUTION (AMENDMENT) \*BILL

( Amendment of Article 233 )

श्री शिब चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री शिब चन्द्र झा : मैं विधेयक को पेश करता हूँ।

16.07 hrs.

### FOREIGN AID (MAINTENANCE OF ACCOUNT) BILL—Contd.

*By Shri Kanwar Lal Gupta*

MR. DEPUTY-SPEAKER : We shall now take up further consideration of the

Foreign Aid (Maintenance of the Account) Bill moved by Shri Kanwar Lal Gupta. Two hours were allotted and 1½ hours had been taken. Only thirty minutes remain and we can accommodate one or two Members. Then the Minister will speak and the Mover will reply. We have to complete all this within thirty minutes.

SHRI YASHPAL SINGH (Dehradun) : What about my amendment?

MR. DEPUTY-SPEAKER : You were not here when the time came.

SHRI YASHPAL SINGH : Kindly permit me to move it now.

MR. DEPUTY SPEAKER : No not now.

श्री शिब चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मैं इस फारेन एड विधेयक की मुसलफत करता हूँ। यह बात ज़रूर है कि बाहर से पैसा लेकर कुछ व्यक्ति या कुछ संस्थाएँ देश की राजनैतिक और आर्थिक बनावट में खराबियाँ ला रही हैं, लेकिन इस का मतलब यह नहीं है कि यदि देश की तरक्की और विकास के लिए कोई मदद मिलती है, और उसके साथ कोई स्ट्रिज़ एटेचड नहीं है, तो वह मदद नहीं लेनी चाहिए। दुनिया का इतिहास बताता है कि बाहर की मदद से देश के अन्दर के अन्वोलन या तहरीक या देश के विकास को आगे बढ़ने का मौका मिलता रहा है।

16.08 hrs.

[ SHRI K.N. TIWARI in the Chair ]

आप जानते हैं कि आजादी मिलने से पहले हमारे कई लोग देशकी आजादी के लिए हिन्दुस्तान से बाहर रहकर लड़ते थे और कई तरह की मदद लिया करते थे। उस ज़माने में हम दूसरों से जो मदद लेते थे, क्या वह मदद खराब होती थी? हिन्दुस्तान पर इंग्लैंड का राज्य था, लेकिन सन्धन की छाती पर बैठ कर कई संथाएँ और हमारे कई देशमक्त देश की आजादी के लिये अंग्रेजी साम्राज्यवाद के खिलाफ